question No. 459 given in the Rajya Sabha on the 12th March, 1965 and state:

Written Answers

- (a) whether it is a fact that a sum of Rs. 58,000/- was spent on East-West Music Conference arranged by the Indian Council for Cultural Relations in 1963-64 and not Rs. 54,000/- as stated in the question referred to above; and
- (b) if so, whether the excess amount was sanctioned by the competent authorities of the Council?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) No, Sir.

(b) Does not arise.

DEMARCATION OF BOUNDARY BETWEEN INDIA AND PAKISTAN

*805. SHRI M. S. OBEROI: Will the Minister of HOME AFFAIRS be pleased to state

- (a) whether it is a fact that surveys have been conducted jointly by Indian and Pakistani teams of officials to demarcate the boundary between the two countries; and
- (b) if so, the progress achieved in the matter after the last year's conflict between the two countries?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) Yes, Sir.

(b) (i) On the West Bengal-East Pakistan border, joint survey and demarcation in the char area bordering Mauza Manik Chak between Murshidabad (West Bengal) and Rajshahi (East Pakistan) was taken up and completed on the 20th June, 1966.

In Berubari sector, survey work started on the 11th June, 1966, but satisfactory progress could not be made particularly owing to the onset of monsoon and the Calcutta High Court injunction prohibiting construction boundary pillars.

In Hili sector, survey work commenced on the 11th June, 1966, but little progress could be made because of the withdrawal by Pakistan of essential survey staff from the field.

(ii) On the Assam-East Pakistan border Indian and Pakistani survey teams have drawn up a programme for joint field work to be undertaken during the next field season.

to Questions

(iii) Regarding demarcation work on the Tripura-East Pakistan border, consultations are taking place between the DLRS of either side concerning arrangements for resumption of demarcation work.

ARREAR CLAIMS OF DELHI TEACHERS

'806. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the arrears of pay claims of certain teachers pertaining to the year 1948-49 are still pending with the Directorate of Educa tion; Delhi;
- (b) if so, what are the reasons there for; and
- (c) whether it is also a fact that most of the teachers concerned have since retired from service?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) to (c) The requisite information is being collected from the Directorate of Education, Delhi, and will be placed on the Table of the Sabha in due

उच्च न्यायालयों में जजों की नियक्ति

- *807. श्री रघुनाथ प्रसाद खेतान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) गत दो वर्षों में प्रत्येक उच्च न्यायालय में कितने समय तक जजों के कुछ पद रिक्त पड़े रहे और कितने समय के बाद इन पदों पर जजों की नियुक्ति की
- (ख) इन पदों के रिक्त पड़े रहने तथा जजों की नियक्ति में देरी के क्या कारण थे; और
- (ग) प्रत्येक उच्च न्यायालय में कितने-कितने पद अभी तक रिक्त पड़े हैं?